

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **15.04.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Raasa Foods Pvt Ltd
Vs
Capricon Foods Products India Ltd

MAIN PETITION NUMBER : IBA/386/2020
(IA/MA) APPLICATION NUMBERS

IA(IBC)/872(CHE)2024

ORDER

Present: Mr. Vijay Vigneshwar, Ld. Counsel for Liquidator.

IA(IBC)/872(CHE)2024 has been filed to substitute the erstwhile RP who is R3 in IA/IB/425/2021 by the Liquidator. This Tribunal has ordered for liquidation on 05.01.2024.

Taking into consideration the representation, the substitution is allowed. Let the amended application be filed.

IA(IBC)/872(CHE)2024 is **disposed of**.

Sd/-

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

Sd/-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**